CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI.

9/11

CCP 194/93 in OA 629/87.

Date of decision: 24.8.93.

Jagdish Singh.

Petitioner.

Versus

Shri O.P. Goel, Director General of Works, CPWD, Nirman Bhawan, New Delhi.

Respondent.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN. THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the Petitioner. Shr R.K. Kapoor, Counsel.

For The respondents. Shri P.P. Khurana, Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S.Malimath, Chairman)

The appointment having now been given,
the judgement of the Tribunal is complied with.
The counsel for the petitioner submitted that the

appointment is only prospective whereas the petitioner was entitled to secure the appointment in the year 1987. For this, the short answer is that no direction has been given to appoint the petitioner retrospectively. As the judgement of the Tribunal has since been complied with, these proceedings are dropped.

(S.R. ADIGE)
MEMBER(A)

(V.S. MALIMATH) CHAIRMAN

'SRD' 240893